

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P. (I.B) No. 604/NCLT/AHM/2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2020**

Name of the Company: Natvarlal M Patel (HUF)  
V/s.  
Kush Structure Pvt. Ltd.

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**  
**(through video conferencing)**

Learned Lawyer, Mr. Shashvata Shukla is present for the Petitioner and submitted that he has urgency in the matter, but today he got one E-mail from the Respondent seeking one-week time on the ground that due to COVID, the office of the Respondent is closed. Since, the liquidation period is going to expire, the Petitioner is pressing hard for hearing.

However, as a last chance, the matter is adjourned.

Meanwhile, Petitioner is directed to inform the date of hearing by way of e-mail to the Respondent.

List the matter on 09.07.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 30th day of June, 2020

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**